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18<sup>th</sup> Sravana, 1941 (S. E.)

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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### NOTIFICATION

The 9<sup>th</sup> August, 2019.

**No.LL(B).62/90/369.** - The Court Fees (Meghalaya Amendment) Ordinance, 2019 (Ordinance No. 4 of 2019) is hereby published for general information.

### MEGHALAYA ORDINANCE NO. 4 OF 2019.

*Promulgated by the Governor on the 6<sup>th</sup> August, 2019.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9<sup>th</sup> August, 2019.*

### THE COURT FEES (MEGHALAYA AMENDMENT) ORDINANCE, 2019

AN

ORDINANCE

to further amend the Court Fees Act, 1870 in its application to the State of Meghalaya.

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred under clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate in the Seventieth year of the Republic of India the following Ordinance, namely,-

**Short title and commencement.** 1. (1) This Ordinance may be called the Court Fees (Meghalaya Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force with effect from 19<sup>th</sup> April, 2019.

**Amendment of  
Section 25A of  
the Court Fees  
Act of 1870.**

2. In Section 25A of the Court Fees Act, 1870 the following shall be amended, namely,-

(a) In sub-clause (ii) of clause (a) in between the words "Treasury or Sub-Treasury and 'and shall', the following new words "or by way of e-payment, in the manner as prescribed by rules" shall be inserted.

(b) After sub-clause (ii) of clause (a) the following new proviso shall be added, namely,-

"Provided that where court fee is paid by e-payment, the officer competent to cancel stamps shall verify the genuineness of the payment and after satisfying himself that the court fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the documents that the court fee is paid and the entry is locked".

Dated Raj Bhavan,  
Shillong, the 6<sup>th</sup> August, 2019.



**TATHAGATA ROY,**  
Governor of Meghalaya.

Dated Shillong,  
The 9<sup>th</sup> August, 2019.

**A. K. SANGMA,**  
Additional Secretary  
to the Government of Meghalaya,  
Law Department.